

(b) if so, the action taken on that recommendation; and

(c) if no action was taken, the reasons for not implementing the Report and whether it is proposed to implement it now?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) to (c). Information is being collected and will be laid on the Table of the House.

#### **Development of Urban Centres/Regions**

386. SHRI RAM SAGAR (SAIDPUR): Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the urban centres/regions identified for developmental inputs pursuant to the recommendations made by the Task Force and the National Commission on Urbanisation appointed in 1975 and 1985 respectively;

(b) the steps taken to develop the centres/regions so identified;

(c) whether there is any proposal to develop Saidpur Parliamentary Constituency in Uttar Pradesh; and

(d) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). The Task Force appointed by the Central Government had given recommendations relating to the planned development of small and medium towns. The Task Force however, has not identified any specific regions or centres for development since this was not a part of the terms of reference.

Taking cue from the recommendations of the Task Force, developmental programmes for small and medium towns were

implemented beginning from the 6th Five Year Plan and continued during the 7th Five Year Plan.

The National Commission on Urbanisation submitted its Report in 1988 identified 329 towns as Generators of Economic Momentum and suggested that these GEMs should be considered for developmental purpose on priority basis. They have also identified 49 Spatial Priority Urbanisation Regions for developmental purpose.

In the course of the 6th and 7th Five Year Plans 380 small and medium towns were assisted under the Integrated Development of Small and Medium Towns Programme, out of which 157 towns are those identified by NCU. A sum of Rs. 143.62 crores was released by the Government of India to various State Governments for this purpose.

The nature of assistance to small and medium towns including towns identified by the NCU during the 8th Plan period would depend upon the nature and the size of the 8th Plan.

(c) and (d). No such proposal is pending with the Central Government.

[*Translation*]

#### **Appointment of Agents by NTC for Supplies to Government Departments**

387. PROF. MAHADEO SHIWANKAR:  
SHRI RAM PRASAD CHAUDHARY:

Will the Minister of TEXTILES be pleased to state:

(a) whether the National Textile Corporation (NTC) and the NTC (DPR) Ltd. appointed agents for making supplies to De-

fence and other Government departments;

(b) if so, how much amount was paid to these agents;

(c) whether it was necessary to appoint agents for the said purpose; and

(d) if not, the reasons for appointing the agents and the action taken against the officials held guilty for making this avoidable expenditure?

**THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV):** (a) to (d). Information is being collected and will be laid on the Table of the House.

#### **Reservation for Scheduled Castes and Scheduled Tribes in N.B.C.C.**

**388. PROF. MAHADEO SHIWANKAR:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government's instructions about reservation of posts in the National Building Construction Corporation Limited both in the matter of recruitment as well as promotion are being followed;

(b) if not, the reason therefor; and

(c) the corrective steps taken or proposed in this regard?

**THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN):** (a) Yes, Sir.

(b) and (c). Question does not arise.

#### **Inter-State Water Disputes**

**389. PROF. MAHADEO SHIWANKAR:** Will the Minister of WATER RESOURCES be pleased to state:

(a) the inter-State water disputes awaiting settlement; and

(b) the steps being taken by Union Government for equitable and rational distribution of water resources in the country?

**THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA):** (a) Two water disputes, namely, sharing of Cauvery waters and sharing of surplus Ravi-Beas waters, which have been referred to the Tribunals, are awaiting settlement.

(b) States have been encouraged to complete their Master Plans. In addition, the National Water Development Agency has been established by the Centre to consider the scientific and optimum development of water resources and prepare proposals for inter-basin transfers where necessary and feasible.

#### **Clothes Reserved for Handloom Weavers**

**390. PROF. MAHADEO SHIWANKAR:**  
**SHRI RAM PRASAD CH-  
OUDHARY:**

Will the Minister of TEXTILES be pleased to state:

(a) whether the 22 types of cloth reserved for handloom weavers have been reduced by Government to 10 types of cloth;

(b) whether the reduction in the reserved types of cloth is detrimental to the interests of the weavers in comparison to the mills; and

(c) the arrangements made by Government to protect the interests of these weavers?